

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.41740 of 2018

(Arising out of Order-in-Appeal No.127/2018 (CTA-II) dt.23.03.2018 passed by Commissioner of Central Tax (Appeals-II), CGST & Central Excise, Chennai)

Tulsyan NEC Ltd

Unit III, Plot No.D-4, SIPCOT Industrial Complex,
Gummidipoondi, Tiruvallur Dt - 601 201

Appellant

Vs

The Commissioner of Central Tax,

Chennai Outer Commissionerate
Newry Towers, 2054/1, II Avenue, Anna Nagar, Chennai - 600 040

Respondent

APPEARANCE:

For the Appellant : Sh.G.Natarajan, Advocate
For the Respondent : Sh.Vikas Jhajharia, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 12.02.2021

DATE OF DECISION: 12.02.2021

FINAL ORDER No. 41110 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr